

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 449 of 2020

IN THE MATTER OF:

Punjab National Bank

...Appellant

Versus

Amrit Hatcheries Pvt. Ltd. & Ors.

...Respondents

Present:

For Appellant: Ms. Meera Murali, Advocate.

**For Respondents: Mr. Anuj Singh and Mr. Anand Verma, Advocates with Mr. Bijay Murmuria, Liquidator for R-1.
Mr. Jayant Mehta, Mr. Ashish Choudhury and Mr. Shwetank Nigam, Advocates for R-2.
Mr. Saurabh Kalia and Mr. Aaryan Sharma, Advocates for R-4.**

With

Company Appeal (AT) (Insolvency) No. 504 of 2020

IN THE MATTER OF:

Haldiram Incorporation Pvt. Ltd.

...Appellant

Versus

Amrit Hatcheries Pvt. Ltd. & Ors.

...Respondents

Present:

For Appellant: Mr. Krishnendu Datta, Sr. Advocate with Mr. Abhay Gupta, Ms. Mehak Khurana and Mr. Sharad, Advocates.

**For Respondents: Mr. Anuj Singh and Mr. Anand Verma, Advocates with Mr. Bijay Murmuria, Liquidator for R-1.
Mr. Jayant Mehta, Mr. Ashish Choudhury, Mr. Shwetank Nigam and Mr. Dharendra Nath, Advocates for R-2.
Ms. Meera Murali, Advocates for R-3.**

Cont'd..../

With

Company Appeal (AT) (Insolvency) No. 746 of 2020

IN THE MATTER OF:

Arun Kumar Gupta

...Appellant

Versus

Amrit Hatcheries Pvt. Ltd.

...Respondents

Present:

For Appellant: Mr. Arik Banerjee and Mr. Abhishek Parmar, Advocates with Mr. Aurn Kumar Gupta, RP.

For Respondents: Mr. Anuj Singh and Mr. Anand Verma, Advocates with Mr. Bijay Murmuria, Liquidator for R-1.

ORDER
(Through Virtual Mode)

11.01.2021: Due to non-availability of Bench, this matter could not be taken up on 8th January, 2021.

Ms. Meera Murali, Advocate appearing for the Appellant in Company Appeal (AT) (Ins) No. 449 of 2020 submits that the arguing counsel Mr. Ankur Mittal is unable to advance his arguments on account of some hardship. She seeks an adjournment.

In order to dispose of the appeals in a time bound manner, we proceed to hear Mr. Krishnendu Datta, learned counsel appearing for Appellant in Company Appeal (AT) (Ins) No. 504 of 2020. Hearing remained inconclusive.

Learned counsel for the parties may inter-se exchange their written submissions.

Post these appeals for further hearing on **28th January, 2021 at 2:00 PM.**

Interim directions to be continued.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Kanthi Narahari]
Member (Technical)**

**[Shreesha Merla]
Member (Technical)**

am/gc